

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-04-2024 AT
10.30 A.M. THROUGH PHYSICAL HEARING:

PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : --
PETITION NUMBER : CP/150(CHE)2021
NAME OF THE PETITIONER : S Chandrasekar
NAME OF THE RESPONDENT(S) : RPS Solar India Pvt Ltd & 2 Others
UNDER SECTION : Sec 241/242 of CA 2013

E. Santhanalakshmi - Counsel for Respondents R1-R3

 3/4/2024.

RAAGAN MOON

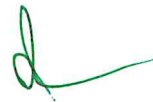
COUNSEL FOR PETITIONER

LALITH KUMAR

ADVOCATES







7)CP/150(CHE)/2021

ORDER

Ld. Counsel Mr. Raghav Menon for the Petitioner. Ld. Counsel Ms. E. Santhanalakshmi for the Respondents 1 to 3.

Case Heard.

In this case there has been allegations and counter allegations of siphoning of funds and preparation of financial statements not in accordance with the law. In order to ascertain the facts and also to know the financial position of the company, **We appoint M/s. K.M. Mohandass & Co, Chartered Accountants, Phone No.044-28191418 / 28192418 Fax : 044 – 28191418, Email : kms1957@vsnl.net, 1957kms@gmail.com as the Forensic Auditor** to audit the accounts from the inception till date and submit the report within 2 months.

Both the parties are directed to cooperate with the forensic auditor and provide the necessary documents for the completion of the Audit. Cost of the forensic audit be shared by both the parties.

List the petition for **physical hearing on 19.06.2024 at the request of the parties.**

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)